THE SECULARISM AND COMMUNAL HARMONY (PRESERVATION) BILL, 2020

By

PROF. SAUGATA ROY, M.P.

A BILL

to ensure preservation of secularism and communal harmony in the country for a peaceful life to all communities irrespective of caste, religion or region.

Be it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Secularism and Communal Harmony (Preservation) Act, 2020.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. It shall be the duty of every citizen to preserve secular character as envisaged in the Constitution and maintain communal harmony in the country.

Bill No. 40 of 2020
3. Whoever, by words, either spoken or written, or by visible representation, or by any action or otherwise including through social media disturbs the secular character as envisaged in the Constitution or the communal harmony shall be punished with rigorous imprisonment for a period which shall not be less than three years.

4. The provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force.
STATEMENT OF OBJECTS AND REASONS

A number of incidents happened in various parts of the country to destabilize the secular character and to disturb communal harmony in the country. Communal polarization and division among the citizens of the country is being done to appease a section of the society. It is our prime responsibility to safeguard the intentions of Dr. B.R. Ambedkar and Mahatma Gandhiji to maintain the communal harmony and preserve secular credentials of world's largest democracy.

Hence this Bill.

NEW DELHI; SAUGATA ROY

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peaceful life to all communities irrespective of caste, religion or region.

(Prof. Saugata Roy, M.P.)